



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. \_\_\_\_\_ OF 2025  
(ARISING OUT OF SLP (CRIMINAL) NO. 16830 OF 2024)

GURVEER SINGH ALIAS GARRY  
APPELLANT(S)  
VERSUS  
THE STATE OF UTTARAKHAND  
RESPONDENT(S)

O R D E R

1. Leave granted.

2. The appellant seeks enlargement on bail in FIR No.203/2022 dated 25.10.2022 registered at Police Station Pant Nagar, District Udham Singh Nagar under Sections 302, 147, 148, 149, 34 and 120-B IPC. As per the allegations, the appellant is the main accused, who fired gun shots on the deceased (*Daljeet Singh*). The allegations are that some altercation took place between the appellant and his co-accused on the one side and deceased and his brother on the other, on the occasion of Diwali on 24.10.2022. The matter was pacified but the appellant and his co-accused allegedly carried grudge against the deceased. On the fateful day, *Daljeet Singh* along with his brother *Narendra Singh* (the complainant) were proceeding to some location when the appellant and his co-accused allegedly ambushed the deceased and his companions in a premeditated manner and fired shots with his pistol on the deceased. The deceased was rushed to the hospital where he was declared dead. The appellant was

arrested on 26.10.2022 and is in custody since then, except for few days when he was granted interim bail.

3. We are informed that the statements of 12 out of 32 witnesses have been recorded. 2 eye-witnesses have already deposed and the other 2 eye-witnesses are statedly gone abroad. It is not sure when they will return and depose. The scientific evidence collected during the course of investigation has also been partially produced.

4. Having heard learned senior counsel/counsel for the parties; taking into consideration the period already spent by the appellant in custody; and, the fact that conclusion of trial is likely to take some time as few witnesses will be able to depose only when they return India, the instant appeal is allowed and the appellant is directed to be released on bail, subject to his furnishing bail bonds to the satisfaction of the trial court. The appellant's passport shall be deposited in the trial court. He shall remain present on each and every date of hearing and shall fully cooperate with the ongoing trial.

.....J.  
(SURYA KANT)

.....J.  
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;  
MAY 08, 2025.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition for Special Leave to Appeal (Crl.) No. 16830/2024

[Arising out of impugned judgment and order dated 09-04-2024 in BA No. 274/2024 passed by the High Court of Uttarakhand at Nainital]

GURVEER SINGH ALIAS GARRY

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND

Respondent(s)

Date : 08-05-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Gaurav Agrawal, Sr. Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Mr. T.illayarasu, Adv.  
Ms. Vaidehi Kolhe, Adv.  
Mr. Mani Aneja, Adv.  
Mr. Hemant Khanna, Adv.

For Respondent(s) : Ms. Tulika Mukherjee, AOR  
Mr. Kumar Anurag Singh, Adv.  
Mr. Beenu Sharma, Adv.  
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

1. Leave granted.
2. The appeal is allowed in terms of the signed order.
3. The operative part of the order reads as under:

"4. Having heard learned senior counsel/counsel for the parties; taking into consideration the period already spent by the appellant in custody; and, the fact that conclusion of trial is likely to take some

time as few witnesses will be able to depose only when they return India, the instant appeal is allowed and the appellant is directed to be released on bail, subject to his furnishing bail bonds to the satisfaction of the trial court. The appellant's passport shall be deposited in the trial court. He shall remain present on each and every date of hearing and shall fully cooperate with the ongoing trial."

4. Pending application(s), if any, shall stand disposed of.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)